

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 793 OF 2006

RAM DAS SINGH

..... APPELLANT

VERSUS

ASHOK MEHTA & ORS.

..... RESPONDENTS

O R D E R

Learned counsel for the appellant points out that an appellant has very recently passed away and he has no instructions in th matter. We, accordingly, dispose of this appeal as having become infructuous.

JUDGMENTJ
[HARJIT SINGH BEDI]

.....J
[CHANDRAMAULI KR. PRASAD]

NEW DELHI
JANUARY 27, 2011.